

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**KRISHNAA ENERGY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	KRISHNAA ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/02/2008
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES - CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TN2008PTC066318
5.	Address of the registered office and principal office (if any) of corporate debtor.	DP-69, SIDCO INDUSTRIAL ESTATE THIRUMUDIVAKKAM CHENNAI, TAMIL NADU 600044
6.	Insolvency commencement date in respect of corporate debtor	22 <sup>ND</sup> November 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process which is 20 <sup>th</sup> May 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. Ramana Kumar Regn No: IBBI/IPA-001/IP-P00657/2017-2018/11140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B. Ramana Kumar, I Floor, (Rear), 51A (14), Dr Ranga Road, Mylapore, Chennai - 600004  Email: ramanakumar@ovopaxlegal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B. Ramana Kumar, Advocate & Insolvency Professional IRP : KRISHNAA ENERGY PRIVATE LIMITED I Floor, (Rear), 51A (14), Dr Ranga Road, Mylapore, Chennai - 600004  Email: ramanakumar@ovopaxlegal.com
11.	Last date for submission of claims	13 <sup>th</sup> December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> mentioned in point 5 below Details of AR : Not Applicable


1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. KRISHNAA ENERGY PRIVATE LIMITED** on 22<sup>nd</sup> November 2019.



2. The creditors of M/s. KRISHNAA ENERGY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13<sup>th</sup> December 2019 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA; **not applicable**
5. The claims may be submitted in their specified forms: Form B-Operational creditors (other than workmen and employees); Form C- financial creditors ;Form CA- financial creditors in a class ; Form D-workmen or an employees ;Form E-Authorised representative of workmen or employees and Form F-creditors (other than financial creditors and operational creditors) copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date : 23.11.2019  
Place : Chennai



  
(B. Ramana Kumar)

**B RAMANA KUMAR**  
**Insolvency Professional**  
IBBI/IPA-001/IP-P00657/2017-018/11140

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